

**In the National Company Law Tribunal, Jaipur**

**IB-872 (PB)/2018**

**TA No. 138/2018**

**UNDER SECTION 9 OF IBC, 2016**

**In the matter of:**

**M/s VIP Finvest Consultancy Pvt. Ltd. .... Applicant/Petitioners**

**VS.**

**M/s Alok Parasrampururia .....Respondent**

**Order delivered on 27.09.2018**

**Coram: Shri R. Varadharajan, Member (Judicial)**

For Petitioner (s) : Gauri Jasana, Adv.

For Respondent(s) : Kartikeya Sharma, Adv.

**ORDER**

Pursuant to the notice given by this Tribunal in relation of transfer of proceedings from NCLT, New Delhi to NCLT, Jaipur attendance on behalf of the petitioner as well as the respondent namely OM Prakash Parasrampururia is made. It is represented by learned counsel for the respondent that since his engagement as a counsel of the respondents is recent some time may be granted to receive instructions and to file a reply to the petition. Post the matter for filing the reply of the respondent on 02.11.2018.

Sd—

**(R. Varadharajan)  
Member (Judicial)**